

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW BOMBAY BENCH, NEW BOMBAY.

Original Application No.165/87.

Mr. Sampat Dattu Ghuge,  
C/o Shri G.S.Walia,  
Advocate,  
High Court, 89/10, Western Railway Colony,  
Matunga Road,  
Bombay - 400 019. .... Applicant.

V/s.

The General Manager,  
Currency Note Press,  
Nasik Road.

Union of India through  
the General Manager,  
Currency Notes Press,  
Nasik Road. .... Respondents.

Coram: Hon'ble Vice-Chairman, B.C.Gadgil,  
Hon'ble Member(A), J.G.Rajadhyaksha.

Appearance:

Mr.G.S. Walia,  
Advocate for the applicant.

ORAL JUDGMENT

(Per Vice-Chairman, B.C.Gadgil)

Dated: 8-4-1987.

The applicant has filed this application making a grievance that he has not been given an appointment as a Mazdoor by the respondents.

2. It appears that the applicant was sponsored by the Employment Exchange Office and in due course he was interviewed on 8-4-85. However, he has not been appointed.

3. In the application the applicant has stated that he has made a representation on 12-5-86 alleging that he learnt that persons who had obtained less marks have been appointed.